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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No. 329 of 1998

New Delhi, this 23rd day of February, 1999.

**HON'BLE MR. JUSTICE V. RAJAGOPALA REDDY, VICE CHAIRMAN(J)
HON'BLE MR. K. MUTHUKUMAR, MEMBER(A)**

A. K. Sharma
Dy. General Manager
(Planning & Project Finance)
Mahanagar Telephone Nigam Ltd.
Khurshid Lal Bhawan, Janpath
New Delhi. ... Applicant

By Advocate: Shri K.C. Mittal with
Shri Harveer Singh

VERSUS

1. Union of India, through
The Secretary
Ministry of Telecommunication
Sanchar Bhawan
New Delhi.
2. Shri Mohinder Singh, Director(F)
3. Shri Prahalad Singh, Director(F)
4. Mrs. Sujata Ray, Director(F)
5. Shri K.C.G.K. Pillai, Director(F)
6. Shri A. John Thomas, Director(F)
7. Shri B.B. Singh, Director(F)
8. Shri A.C. Padhi, Director(F)

Services on Respondents 2 to 8 to be
effected through
The Secretary, Ministry of
Telecommunication, Sanchar Bhawan,
New Delhi. ... Respondents

By Advocate: Shri R.P. Aggarwal

O R D E R (ORAL)

HON'BLE MR. JUSTICE V. RAJAGOPALA REDDY, VC(J)

Heard the learned counsel for the applicant and
the respondents.

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2. The matter pertains to the selection to the post of General Manager in the Senior Administrative Grade. Admittedly, the post fell vacant during 1997 itself. Various orders have been passed to fill up that post by promotion on temporary basis. It is not known why D.P.C. had not been convened for filling up the post on regular basis. Learned counsel for the respondents states that now the D.P.C. is likely to be met within a month or two.

3. Since the grievance of the applicant will be met by filling up the post on regular basis, we direct the respondents to complete the process of selection by ~~short~~ convening D.P.C. within a period, ~~shortly~~ not exceeding three months from the date of receipt of a copy of this order and consider the case of eligible persons as per rule for promotion to the post of General Manager in the Senior Administrative Grade.

With

the consent of the counsel of respective side

4. With these directions the O.A. and the connected MAs are disposed of. No order as to costs.


(K. Muthukumar)

Member (A)


(V. Rajagopala Reddy)

Vice Chairman (J)

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